

ITEM NO.7

COURT NO.16

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.11039/2022

(Arising out of impugned final judgment and order dated 27-05-2022 in SWP No. 1350/2011 passed by the High Court of Jammu & Kashmir and Ladakh at Jammu)

MANOJ PARIHAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF JAMMU AND KASHMIR & ORS.

Respondent(s)

Date : 27-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
(VACATION BENCH)

For Petitioner(s)

Mr. Ranjit Kumar, Sr. Adv.
Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.
M/S. Tamta Advocates, AOR

For Respondent(s)

Mr. Sanjay Hegde, Sr. Adv.
Mr. F.A. Natnoo, Adv.
Mr. Ashok Mathur, AOR

Mr. Tanveer Ahmed Mir, Adv.
Mr. Kartik Venu, Adv.
Ms. Swati Khanna, Adv.
Mr. Arjun Singh Bhati, Adv.
Mr. Faheem Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petition is dismissed, in terms of the signed Reportable Order.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

(Signed Reportable Order is placed on the file)